

Item No. _____ (To be filled up by the Court Officer)

IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

APPLICATION FOR EXTENSION OF TIME FOR FILING REPLY/ REJOINDER/
PROCESS FEE/ DOCUMENTS/ ADDITIONAL DOCUMENTS ETC.

CASE TYPE _____

E-FILING NUMBER _____

APPEAL/ APPLICATION NUMBER _____

_____ Appellant(s) / Applicants(s)

VERSUS

_____ Respondent(s)

Sir,

There is delay of _____ days in filing of reply/ rejoinder/ process fee/ documents/
additional documents etc. in terms of order dated _____.

It is humbly requested that the delay may be condoned and reply/ rejoinder/ process
fee/ documents/ additional documents etc. may allowed to be taken on record.

Signature _____

Name of the Counsel _____

Enrolment No. _____

Email ID _____

Mobile No. _____

Advocate for the Appellant / Respondent

Date : _____

Place: New Delhi

Note – Application for extension of time shall be submitted through email at:
principalbench.mentioning@nclat.gov.in

FOR THE USE OF COURT / REGISTRY

Order / Objections / Remarks: